

Annexure-3

Name of the Corporate Debtor: Lalith Gangadhar Constructions Private Limited; Date of commencement of CIRP: 26/04/2022; List of Creditors as on: 13/04/2023														
List of secured financial creditors (other than financial creditors belonging to any class of creditors)														
Sl No	Details of claim received			Details of claim admitted						Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Name of the Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by secured Interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	M/s Royale Metro (Refer Note 1 below)	09-02-2023	29,80,00,000	29,80,00,000	Secured	29,80,00,000	29,80,00,000	NO	19.32%	NIL	NIL	-	-	
2	Assets Care & Reconstruction Enterprise Ltd. (Refer Note 2 below)	10-04-2023	50,81,39,746	50,81,39,746	Secured	50,81,39,746	50,81,39,746	NO	32.95%	NIL	NIL	-	-	TDS Deducted on Loans granted to group companies of the Corporate Debtor has been rejected
3	India Real Estate Investment Fund	10-05-2022	54,01,00,000	54,01,00,000	Secured	54,01,00,000	54,01,00,000	NO	35.02%	NIL	NIL	-	-	
TOTAL			1,34,62,39,746	1,34,62,39,746		1,34,62,39,746	1,34,62,39,746		87.30%			-	-	

Note:

1	Sundaram Alternative Opportunities Series - High Yield Security Debt Fund has assigned its debt to M/s. Royale Metro, a registered partnership firm vide Deed of Assignment dated August 16, 2022, which was subsequently amended and restated via Amended and Restated Deed of Assignment dated December 29, 2022. Both the assignor and assignee have informed the terms of such assignment to the RP as required under Regulation 28(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. M/s. Royale Metro submitted their claim in Form C on February 9, 2023, which was verified and admitted by the Resolution Professional on February 15, 2023.
2	Piramal Enterprises Limited has assigned its debt to Assets Care & Reconstruction Enterprise Ltd., a company incorporated under the provisions of the Companies Act, 1956 and registered as an asset reconstruction company pursuant to Section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI") (being the assignee of the original lender PHL Fininvest Private Limited ("PHL Fininvest") and acting in its capacity as trustee of ACRE-133-Trust, vide Deed of Assignment dated March 27, 2023. Both the assignor and assignee have informed the terms of such assignment to the RP as required under Regulation 28(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Assets Care & Reconstruction Enterprise Ltd submitted their claim in Form C on April 10, 2023, which was verified and admitted by the Resolution Professional on April 11, 2023.